

**IN THE NATIONAL COMPANY LAW TRIBUNAL**

**COURT NO. IV, NEW DLEHI**

**(IB)-3110/ND/2019**

**IN THE MATTER OF:**  
**TURTLE BOOK PRIVATE LIMITED**

**Having registered office at:**

Flat No. – 103/3, M Con circus,  
New Delhi - 110001

...Applicant / Corporate Applicant

**SECTION:**

**Under Section 10 of Insolvency & Bankruptcy Code**

**Order delivered on: 19.01.2021**

**CORAM:**

**DR. DEEPTI MUKESH**

**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant(s)

:Mr. Saurabh Kali, Adv.  
Mr. Siddharth Tondon, Adv.  
Mr. Kanvi Nagpal, Adv.

For the Respondent

:Mr. Ashwani Kumar, Adv.

**ORDER**

Against the present corporate applicant, Turtle Book Pvt. Ltd., an application filed under Section 9 by the operational creditor being C.P.No.(IB)-800(ND)/2020 is admitted today on 19.01.2021 initiating Corporate Insolvency Resolution Process. Hence, passing of any order in this application is obviated. Since the present applicant being corporate debtor has filed this application seeking same prayer under Section 10 of IBC.

It is made clear that if by any reason the order initiating CIRP is set aside by the Hon'ble National Company Law Appellate Tribunal or by Supreme Court the present applicant will be at liberty to take recourse under law.

C.P.No. (IB)-3110 (ND) 2019 stands disposed in terms of above order.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (T)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**